श्रीमती वृंदा कारत (पश्चिमी बंगाल): उपसभापति जी, मैं स्वयं को इससे संबंद्ध करती हूं।

श्रीमती जया बच्चन (उत्तर प्रदेश): उपसभापति जी, मैं स्वयं को इससे संबंद्ध करती हूं।

Contamination of Water due to Pollution of Sugar Mills in Balrampur

श्री बृजभूषण तिवारी :(उत्तर प्रदेश): उपसभापति, महोदय, मैं एक बहुत ही गंभीर मामला उठाना चाहता हूं। उत्तर प्रदेश में बस्ती, सिद्धार्थ नगर, गौंडा, बलराम पुर आदि जिलो में जो शराब और चीनी मिले हैं, ये शराब और चीनी मिलें, बबनान, वाल्टरगंज, बस्ती, कधौली तुलसीपुर आदि में हैं। इनका दूषित पानी और कचरा वहां की नदियों में जा रहा हैं। इसी प्रकार वहां की राप्ती, आमी, कुआनो, सरजु और इनसे जो निकलने वाली नहरें है, उनके जल बुरी तरीके से दूषित और जहरीले हो रहे हैं। इसका नतीजा यह हो रहा है कि वहां का मछलियां मर गई। कई जानवर, जो वहां नहाए या पानी पिया, वे भी मर गए। वह पानी न तो पीने लायक है और न हीं सिंचाई के लायक। हजारों एकड़ जमीन पर खड़ी फसल बर्बाद हो गई, परंतु जो मिल मालिक है, ये कोई भी ट्रीटमेंट प्लांट नही लगाते हैं। उत्तर प्रदेश की सरकार, पर्यावरण विभाग के अधिकारी और जिला प्रशासन आंख मूंदकर यह विनाश लीला देख रहे है। हमारी मांग है कि केन्द्र सरकार एक केन्द्रीय टीम भेजकर इलाके की जांच कराए और इसके लिए आवश्यक कार्यवाही कराए तथा जो दोषी है, उनके खिलाफ कार्यवाही करे। इतना ही नही दुर्गन्ध के कारण वहां के इलाके के लोगों का रहना मुश्किल हो गया है। यह बहुत ही गंभीर समस्या है। इसलिए मैं चाहता हूं कि केन्द्र सरकार इसमें जल्दी से जल्दी हस्तक्षेप करे। धन्यवाद।

श्रीमती जया बद्यन (उत्तर प्रदेश): उपसभापति जी, मैं स्वयं को इससे संबद्ध करती हूं IMR. DEPUTY CHAIRMAN: Now, Shri Yashwant Sinha. Shri Rajeev Chandrasekhar, Shri Lalit Kishore Chaturvedi and Shri Sharad Anantrao Joshi to associate themselves with it.

Situation in Tibet

SHRI YASHWANT SINHA (Jharkhand): Sir, 1 rise to draw your attention and the attention of this House to the bloody repression which is going on in Tibet. Sir, China or Chinese misrule in Tibet has resulted in cultural genocide on a large scale. Human rights have been violated with impunity. There is no estimate of how many people have died in this repression in Tibet, but it is quite clear that a very large number of people, in excess of hundred, have lost their lives as a result of the brutality of the Chinese authorities. Sir, there is a door-to-door search going on of protesters, not against those who have indulged in violence, but of those who have indulged even in peaceful protests. Door-to-door search is going on, and what is most shocking is that the authorities in China have declared a people's war against the people of Tibet. ...(*Interruptions*)... A people's war against the people!

What kind of a regime is this? Sir, Dalai Lama is our honoured guest, and I am surprised at the manner in which the Government of India has reacted, and the barbarity with which the police here has tried to put down the peaceful demonstrations by Tibetans, who are all our guests. The Government of India's response to this whole development has been very, very weak-kneed. I would urge the Government of India to ensure that this repression by the Chinese authorities in Tibet is brought to an end. We must ... *[Interruptions]*... Sir, I have time.

MR. DEPUTY CHAIRMAN: Yes, yes; I did not say this; otherwise, I would have pressed the bell.

SHRI YASHWANT SINHA: Sir, what I am saying is, we are all for good relationship with China. But, I will very humbly urge that good relationship does not mean surrender, and surrender of our vital national interest. We have civilisational links with them and India cannot remain a mute spectator to the goings on in Tibet. Therefore, I urge the Government of India, through you, to come to this House, make a statement on the whole issue, make clear to the people of this country and the rest of the world as to what their thinking is and must, through the diplomatic means, through the United Nations, ensure that this suppression of the people of Tibet is brought to an end, immediately.

SHRI SHARAD ANANTRAO JOSH1 (Maharashtra): Sir, I associate myself with the issue.

SHRI LALIT KISHORE CHATURVEDI (Rajasthan): Sir, I too associate myself with the issue.

SHRI RAJEEV CHANDRASEKHAR (Karnataka): Sir, I too associate myself with the issue.

Failure of law and order in Assam

SHRI KUMAR DEEPAK DAS (Assam): Sir, I would like to raise the issue of failure of the law and order situation. Yesterday, police and hundreds of people had gathered near the Circuit House in Jonai township in Assam. It is the district headquarters of Jonai. The people had gathered there to take part in Ali-Ai-Lrigang, an annual festival of the Mising tribals. There was a powerful bomb blast when the time device went off around midnight. One person died on the spot while two others succumbed to injuries in the hospital. One of the women also got injured who was admitted to the Assam Medical College Hospital and died on Sunday morning and over 60 are injured. The locals accuse the police of failing to ensure adequate security arrangement ahead of ULFA's 'Army Day' on Sunday.

Sir, it is a regular feature in Assam and the law and order situation has completely failed. In the fast few months, a series of incidents of bomb blast, arson, gundown, kidnapping took place where thousands of families got affected due to such a deteriorated law and order situation in Assam. Therefore, it is high time for the Central Government to interfere in the matter, in the State of Assam under the provisions of the Constitution of India, either under article 355 for the protection of lives and properties of the innocent people of the State or by imposing the President's rule in Assam.

It is pertinent, at this juncture, to mention about the Armed Forces Special Power Act, which is very much in force in the State.

This Act was promulgated in 1958 to contain insurgency. The Act was promulgated only to deal with the Nagaland insurgency. Now, the question is whether the Nagaland insurgency is finished or controlled. How many Insurgent groups are active in Nagaland or in the entrie North East, till date? So, it is high time for the Central Government to give special thoughts on the subject so that insurgency could be contained, which allows peace-loving citizens, at least, to live. It is really pathetic situation prevailing in the State. The people should not think that the entire endeavour is a mockery of the Government. Now, in the Unified Command Structure, in Assam, the Chief Minister has taken over the Chairmanship. I urge upon the Government to solve by intervening in the matter. Thank you.

Release of Sarabjit Singh Facing Death Sentence in Pakistan and Helping his Family

SHRI MATI BRTNDA KARAT (West Bengal): Sir, I would like to draw the attention of the House to the plight of an Indian citizen being held at present in a Pakistani jail and facing the death sentence. I refer to Sardar Sarabjit Singh. Sir, today, a new elected Government is taking office in Pakistan and we wish the Government well. But it does provide a new opportunity also for our Government to intervene strongly on behalf of a citizen of our country and to ensure that the death sentence is not implemented and that he be allowed to come back to his family. I would also like to draw the attention of the House to the plight of the family. He has two daughters, his elder daughter, who wanted to finish Air Hostess' course could not complete her studies because of lack of money and she is being supported by Sarabjit Singh's sister, who herself is not very well off. The younger daughter also, Sir, is suffering from economic deprivation affecting her studies. Therefore, while we urge upon the Government to intervene on behalf of Sarabjit Singh, we also urge the Government to